33. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT be pleased to state:

(a) whether the question of con structing an aerodrome at Calicut has been considered by Government; and

(b) if so, what decision has been ■ taken in the matter?

THE DEPUTY MINISTER m THE MINISTRY OF TRANSPORT (SHRI AHMED MOHIUDDIN): (a) and (b) Survey<sub>s</sub> for the selection of a suitable site for the construction of an aerodrome at Calicut are still jn progress.

NATIQKAL FISHERIES CORPORATION

34. SHRI P. K. KUMARAN; Will the Minister of FOOD AND AGRICUL-'TURE be pleased to state:

(a) whether, the proposal to set up a National Fisheries Corporation has 1 been finalised;

(b) if so, the details thereof; and

(c) by when the Corporation is expected to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) to (c) Detailed proposals in regard to the setting up of a Fisheries Corporation with foreign collaboration are being worked out. It is not possible at this stage to indicate precisely the date on which such a Corporation can be set up.

## FIXATION OF MAXIMUM PRICES OF FOODGRAINS

35. SHRI BABUBHAI M. CHINAI: Will the Minister of FOOD AND AGRI CULTURE be pleased to refer to the answer given to Starred Question No. 302 in the Rajya Sabha on the 7th May, 1964 and state:

(a) whether the question of fixing maximum prices of wheat and rice is still under consideration of Govern-

(b) if so, whether the State Governments have been consulted in the matter?

THE MINISTER OF STATE IN THB MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) Yes, Sir.

(b) The matter was generally discussed with the representatives of the State Governments.

## जबलपुर से दिल्ली म्राने थाली रेलगाड़ी में शयन यान

३७. श्रो गिरराज किशोर कपूर : क्या देल मंत्री यह बनाने की कृपा करेंगे कि :

(क) जबलपुर से कमशः दिल्ली ग्रौर पंजाब के लिये प्रति दिन कितने यात्री सफर करते हैं ;

(ख) क्या यात्रियों की सुविधा के लिये मरकार का विचार जवलपुर से दिल्ली तक ४९० डाउन रेलगाड़ी में ७१ ग्धानों वाले एक शवन यान की व्यवस्था करने का है । ग्रीर

(ग) यदि हां, तो इस प्रस्ताव के कब तक कार्यान्वित होने की सम्भावना है ?

f [Sleeping Car in a train from Jabalpur to Delhi

36. SHRI G. K. KAPOOR: Will the Minister of RAILWAYS be pleased, to state:

(a) the number of passengers travelling daily from Jabalpur t» Delhi and Punjab respectively.

(b) whether Government propose to provide a sleeping car with 75 berths in 510 down train from Jabalpur to Delhi for the convenience of the passengers; and

(c) if so, by when the proposal is likely to materialize?!

रेल मंत्रालय में उपमंत्रों (श्वी एत० की० रामस्वामी): (क) जवलपुर से दिल्ली के लिये यात्रा करने वाले यात्रियों की दैनिक ग्रौसल संख्या:---

	पहला <b>दर्जा</b>	ą	
•	दूसरा दर्जा	কুন্ত	नहीं
•	तोसरा दर्जा	39	•

जबलपुर से पंजाब के लिये याता करने वाले यात्रियों की दैनिक ग्रौत्तत संख्या :---

•	- पहला <b>दर्जा</b>	۹	
-	ं दूसरा दर्जा	٩	
	तीसरा दर्जा	98	
ŀ	(ख) जी नहीं ।		
	(ग) सवाल नहीं उ	গ্রা।	

١.

f[THK DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI S. V. RAMASWAMY); (a) Daily average number of passengers travelling from Jabalpur to Delhi:

First Class	3
Second Class	.,. Nil
Third Class	19

Daily average number of passengers travelling from Jabalpur to Punjab: — First Class

list Class	•••	/
Second Class		1
Third Class		19

- (b) No.
- (c) Does not arise.]

## RAILWAY EMPLOYEES PROHIBITED TO CONTEST ELECTIONS TO LOCAL BODIES

37. SHRI D. THENGARI; Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Railway employees have been forbidden to contest elections to local bodies; (b) if so, whetehr there are any set rules, or instructions in this behalf; and

(c) if the answer to part (b) above be in the affirmative, the date since when these rules or instructions have been enforced?

THE DEPUTY MINISTER IN THE MINISTRY OP RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) to (c) A statement is attached.

## STATEMENT

In terms of the provisions of Rule 23(4) of the Old Railway Servants' Conduct Rules contained in the Railway Establishment Code (1940 & 1951 Editions) as clarified in Railway Board's administrative instructions dated 9th April 1953, and Rule 4(4) and proviso (iii) thereunder of the Railway Services (Conduct) Rules, 1956 (relevant extracts attached), a Railway servant could contest an election to a Local body only with the approval of the competent authority. The discretionary power of the competent authority to permit a Railway servant to offer himself as a candidate for election to a local authority contained in proviso (iii) to Rule 4(4) of the existing Railway Services (Conduct) Rules, 195C, was withdrawn on 16th June 1960.

Extracts from Rule 23 of the old Railway Servants' Conduct Rules contained in Railway Establishment Code (1940 and 1951) Editions

23. (2) A whole-time railway servant shall not canvass or otherwise interfere or use his influence in connexion with, or take part in, any election to a legislative body whether in India or elsewhere, provided that a railway servant who Is qualified to vote at such election, may exercise his right to vote, but if he does so.

t-V>»,n mwo nn indication of thf